

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/373/ (IB)/2017
NAME OF THE PETITIONER(S) : ROCKET ELECTRIC INDIA PVT LTD
NAME OF THE RESPONDENT(S) : KRISHNA ENERGY PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

19.	AMAR PANWAR for Chennai law Associates	Counsel for Petitioner	
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19.	VAIBHAV R VENKATESH	Counsel for Respondent	
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ORDER

Counsel for Petitioner present. He made compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Counsel for Respondent present. Counsel for Respondent submitted that he has received the papers and prays for time. Counsel for Petitioner is directed to propose the name of IRP by getting written consent as proscribed in Form 2. Put up on 09.08.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)